

NOTIFICATIONS UNDER INCOME-TAX ACT
1961

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
SATISH AGRAWAL):

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) S.O. 3753 published in Gazette of India dated the 10th December, 1977

(ii) S.O. 3754 published in Gazette of India dated the 10th December, 1977. [Placed in Library. See No. LT-1401/77].

ANNUAL REPORT OF RAMPUR RAZA LIBRARY RAMPUR FOR 1975-76 WITH TWO STATEMENTS

THE MINISTER OF STATE IN THE
MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARAKATAKI):

I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur for the year 1975-76 together with the Audited Accounts, under sub-section (4) of section 21 of the Rampur Raza Library Act 1975.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.

(2) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no Review is being laid. [Placed in Library. See No. LT-1403/77].

ANNUAL REPORT OF NATIONAL BUILDINGS CORPORATION, LTD., NEW DELHI FOR 1976-77 WITH A STATEMENT AND REVIEW AND ANNUAL REPORT OF HINDUSTAN HOUSING FACTORY LTD NEW DELHI FOR 1976-77 WITH A STATEMENT

3081 L.S.—9

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किशोर) : मैं कंपनी अधिनियम 1956 की धारा 619-क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों की एक-एक प्रति सभा पटल पर रखता हूँ :—

(क) (एक) राष्ट्रीय भवन निर्माण निगम लिमिटेड नई दिल्ली का वर्ष 1976-77 का वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) लेखा परीक्षित लेखे तथा उन पर नियंत्रक महालेखा परीक्षक की टिप्पणियाँ ।

(दो) यह बताने वाला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण) कि उपर्युक्त प्रतिवेदन से सरकार सहमत है और इसलिये कंपनी कार्यकरण की पृथक समीक्षा सभा पटल पर नहीं रखी जा रही है ।

[Placed in Library. See No. LT-1405/77]

(ख) (एक) हिन्दुस्तान हाउसिंग फैक्ट्री लिमिटेड नई दिल्ली के वर्ष 1976-77 के कार्यकरण की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) हिन्दुस्तान हाउसिंग फैक्ट्री लिमिटेड, नई दिल्ली का वर्ष 1976-77 का वार्षिक प्रतिवेदन लेखा परीक्षित लेखे तथा उन पर नियंत्रक-महालेखा परीक्षक की टिप्पणियाँ ।

(ग) उपर्युक्त (ख) (दो) में उल्लिखित दस्तावेजों का हिन्दी संस्करण साथ-साथ सभा पटल पर न रखे जाने के कारण बताने वाला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library. See No. LT-1405/77]

SUGAR (CONTROL) AMENDMENT ORDER, 1977

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE AND

IRRIGATION (SHRI BHANU PRATAP SINGH): I beg to lay on the Table a copy of the Sugar (Control) Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated the 30th August 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1406/77].

12.10 hrs.

LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the sittings of the House in their Fourth Report have recommended that leave of absence be granted to six members for the periods indicated in the Report. The names of the members are as follows, with the periods of leave indicated against each:

(1) Shri Y. Shaiza	21st November to 23rd December, 1977 (Third Session).
(2) Shri Ram Naresh Yadav.	23rd November to 22nd December, 1977 (Third Session).
(3) Shri V.P. Naik	6th to 8th August, 1977 (Second Session) and the 14th to 30th November, 1977 (Third Session).
(4) Shri Ram Dhan	14th November to 23rd December, 1977 (Third Session)
(5) Shri Rinching Khandu Khrame	14th November to 4th December, 1977 (Third Session).
(6) Shri Keshavrao Dhondge	14th November to 7th December, 1977 (Third Session).

SHRI VAYALAR RAVI (Chirayinkil): What is the reason for leave for Mr. Ram Naresh Yadav, Sir?

MR. SPEAKER: Mr. Shaiza is working as Chief Minister of Manipur; preoccupation in the State; bye-elections and himself contesting bye-election.

SHRI VAYALAR RAVI: He must have the decency and propriety to resign from this House. (Interruptions) We are objecting to it. (Interruptions) We are objecting to Mr. Ram Naresh Yadav being given it. (Interruptions) Where is democracy? Why can't he resign and go? He wants to come back if he loses the election.

MR. SPEAKER: No speeches on this.

(Interruptions)

MR. SPEAKER: The same reason applies in the case of Mr. Ram Naresh

Yadav. Is it the pleasure of the House that leave as recommended by the Committee may be granted?

HON. MEMBERS: Yes.

MR. SPEAKER: The Members will be informed accordingly.

(Interruptions)

MR. SPEAKER: Now item 10.

SHRI JYOTIRMOY BOSU (Diamond Harbour): What about my matter under rule 377?

MR. SPEAKER: The Business Advisory Committee has taken the view.

SHRI JYOTIRMOY BOSU: That there will be no Calling Attention, no Short Notice Question.

MR. SPEAKER: And that no matter under rule 377 also will be there. You read the proceedings.